

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA Nos. 447 of 2015, 448 of 2015, 449 of 2015
in DFR No. 1540 of 2015**

Dated : 29th March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Fortune Five Hydel Projects Pvt. Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. M. Srinivas R. Rao and
Mr. Abid Ali Beeran P

Counsel for the Respondent(s) : Mr. Sandeep Rajpurohit (for
Mr. Anand K. Ganesan) and
Ms. Neha Garg for R.1

ORDER

As per Affidavit of service, filed by the appellant, both the respondents are duly served. Mr. Sandeep Raj Purohit (appearing for Mr. Anand K. Ganesan), learned counsel appearing for respondent No.1, State Commission prays for and is granted three weeks time to file reply to the said IAs as well as counter Affidavit/reply to the appeal memorandum. None appears on behalf of respondent No.2. Rejoinder, if any, be filed within two weeks thereafter.

Post the matter for hearing on IA Nos. 447, 448 and 449 of 2015 on **07th July, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt